

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “H-FRIDAY” BENCH: NEW DELHI**

**BEFORE SHRI YOGESH KUMAR U.S, JUDICIAL MEMBER &
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

**S.A.No.61/Del/2026
[In ITA No.1076/Del/2017]
[Assessment Year : 2012-13]**

M/s. Sony India Pvt. Ltd. A-31, Mohan Cooperative Industrial Estate, Mathura Road, New Delhi-110044. PAN-AABCS1571Q	vs	Addl.CIT New Delhi
APPELLANT		RESPONDENT
Assessee by	Shri Parth, Adv.	
Revenue by	Shri Rajesh Kumar Dhanesta, Sr.DR	
Date of Hearing	06.02.2026	
Date of Pronouncement	06.02.2026	

ORDER

PER MANISH AGARWAL, AM :

This stay application has been filed by the applicant/assessee seeking extension of stay on the recovery of outstanding demand for Assessment Year 2012-13.

2. Heard both the parties. In this case, the appeal of the assessee in ITA No.1076/Del/2017 has already been heard and pending for pronouncement therefore, the stay is extended till the date of pronouncement of the order in main appeal or for a period of 180 days whichever is earlier.

3. The present Stay Application of the assessee is disposed-off accordingly.

Order pronounced in the open Court on 06.02.2026.

Sd/-

**(YOGESH KUMAR U.S)
JUDICIAL MEMBER**

Sd/-

**(MANISH AGARWAL)
ACCOUNTANT MEMBER**

Date:- 11.02.2026

Amit Kumar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT
6. Guard File

ASSISTANT REGISTRAR
ITAT, NEW DELHI